

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(CAA) 33/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
19.04.2018.**

**NAME OF THE COMPANY: Deora Associates Pvt. Ltd. with Integrated
Capital Services Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 230-232

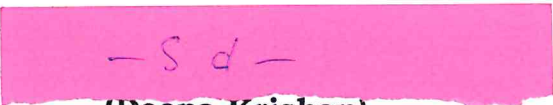
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

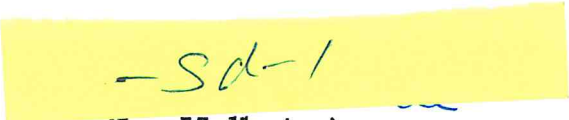
Present: Mr. Lucky Palta, Advocate for the Petitioner

ORDER

Vide CA 138/2018, Ld. Counsel for the companies submit that there is a typographical error in para 3 of the order wherein 6th February, 2018, the date of meeting has been wrongly typed as 12.02.2018. The Correction has been made in red today.

Prayer is also made that the date fixed for 3rd May, 2018 may be postponed to 30th May, 2018. The same is allowed. Compliance be made for 30th May, 2018.


- S d -
(Deepa Krishan)
Member (T)


- S d - /
(Ina Malhotra)
Member (J)